

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

18.03.2015

OA No. 291/00170/2015

Ms. Kavita Bhati, Counsel for applicant.

Heard the learned counsel for the applicant. She submitted that the applicant was served with a Memorandum of charges on 15.07.2009. That the inquiry report was submitted on 14.05.2010. That after receiving the copy of the inquiry report, the applicant submitted his written explanation, which was received by the office of the respondents on 09.06.2010. Since then no final decision on the disciplinary proceeding has been taken by the Disciplinary Authority.

Accordingly, the Superintendent of Post Offices, Sawaimadhopur Division, Sawaimadhopur (Respondent no. 3), who is the Disciplinary Authority, is directed to consider and decide the disciplinary proceeding pending against the applicant within a period of two months from the date of receipt of a copy of this order by passing a reasoned & speaking order. The applicant is also directed to supply a copy of the paper book of this OA along with the copy of this order to respondent no. 3.

With these directions, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

Abdul